

**FORM A**

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF KAYTX INDUSTRIES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate debtor	Kaytx Industries Private Limited
2.	Date of incorporation of corporate	20/10/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U27100PB2005PTC029106
5.	Address of the registered office and principal office of corporate debtor	<b>Registered Office:</b> Mandi Gobindgarh, Distt.Fatehgarh Sahib, Punjab- 147301 India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 15.07.2022
7.	Estimated date of closure of Insolvency Resolution Process	180 days from the commencement of Insolvency Resolution Process (11.01.2023)
8.	Name and the registration number of the resolution professional acting as interim resolution professional	Aditya Kumar Regn. No: IBB/IPA-001/IP-P00338/2017-18/10609
9.	Address and Email address of the interim resolution professional, as registered with the board	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002 Email : <a href="mailto:aditya@ashwaniassociates.in">aditya@ashwaniassociates.in</a>
10.	Address and E-mail to be used for correspondence with the interim resolution professional	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002 Email : <a href="mailto:aditya@ashwaniassociates.in">aditya@ashwaniassociates.in</a>
11.	Last date for submission of claims	29.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorized representatives of creditors in a class (Three names of each class)	Not Applicable
14.	(a) Relevant forms and (b) details of authorized representatives are available at	(a) Weblink: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (Forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Kaytx Industries Private Limited on 15.07.2022, vide order No. CP No. CP No. (IB)-45/Chd/Pb/2019.


The creditors of Kaytx Industries Private Limited are hereby called upon to submit their claims with proof on or before 29.07.2022 to the interim resolution professional at the address mentioned against Item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.07.2022  
Place: New Delhi

  
 Aditya Kumar  
 Interim Resolution Professional  
 IBB/IPA-001/IP-P00338/2017-18/10609